

**THE GOA CHANGE OF NAME AND SURNAME (AMENDMENT) BILL,  
2022**

(BILL No. 11 of 2022)

A

BILL

further to amend the Goa Change of Name and Surname Act, 1990 (Goa Act No. 8 of 1990).

BE it enacted by the Legislative Assembly of Goa in the Seventy - third Year of Republic of India as follows:-

1. **Short title and commencement.**—(1) This Act may be called the Goa Change of Name and Surname (Amendment) Act, 2022.  
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
2. Amendment of section 2.—In section 2 of the Goa Change of Name and Surname Act, 1990 (Goa Act No. 8 of 1990) (hereinafter referred to as the “principal Act”),- clauses (a) and (h) shall be omitted;
3. Amendment of section 3.— In section 3 of the principal Act,-
  - (i) for the words “Registrar” and “Chief Registrar”, wherever they occur, the words “Civil Judge Junior Division” and “District Judge” shall be respectively substituted;
  - (ii) in sub section (1),
    - (a) for the words “Any person” the expression “ Any person who is born and whose birth is registered, in the State of Goa, and whose either of parents or grandparents’ is born in the State of Goa,” shall be substituted;
    - (b) for the words “surname or both” , the words “ surname or both as recorded in the birth register in the State of Goa” shall be substituted.